

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – I, MUMBAI BENCH**

*** **

C.P.(IB)-No. 3991(MB)/2018

Discovery Enterprises

V/s

Aniirudh Civil engineers & Contractors Pvt Ltd

*** **

Dated 4th February, 2021

ORDER

Sr. No.3

The matter is taken up on VC.Counsel for the Operational Creditor is present. The mentioning praecipe is taken on record. The praecipe is for hearing of the Company Petition. It is submitted that the CP was admitted by an order dated 14.10.2019. But the detailed orders were not passed, as in the meantime the Bench has ceased to exist in view of the elevation of one of the Hon'ble Members. The CP is accordingly released under Rule 152(4) of the NCLT Rules, 2016 and the matter would be heard afresh. List this CP on 09.03.2021 for hearing.

The Petitioner is directed to intimate the next date of hearing to the Respondent for appearance and for hearing in the matter.

**Sd/-
V. NALLASENAPATHY
Member (Technical)**

**Sd/-
JANAB MOHAMMED AJMAL
Member (Judicial)**